

ITEM NO.5

COURT NO.6 SECTION XVII  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 23/2019

THE STATE OF TAMIL NADU &amp; ORS.

Appellant(s)

VERSUS

VEDANTA LIMITED

Respondent(s)

(FOR ADMISSION and I.R. and IA No.1188/2019-STAY APPLICATION and IA No.1190/2019-PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP (C) Nos. 129-131/2019 (XII)

Date : 08-01-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHA

For Appellant(s) Mr. C.S. Vaidyanathan, Sr. Adv.  
Mr. K.K. Viswanathan, Sr. Adv.  
Mr. Balaji Srinivasan, AAG  
Mr. M. Yogesh Kanna, AOR  
Mr. S. Raja Rajeshwaran, Adv.

Mr. G. Sivabalamurugan, AOR  
Mr. P. Subbaraj, Adv.  
Mr. Aasai Thambi, Adv.  
Mr. G. Ananda Selvam, Adv.  
Ms. Vandana, Adv.  
Mr. Vasantha Kumar, Adv.

For Respondent(s) Mr. C.A. Sundaram, Sr. Adv.  
Ms. Rohini Musa, AOR  
Mr. Zaffar Inayat, Adv.  
Mr. Abhishek Gupta, Adv.  
Mr. Arjun Singh, Adv.

Ms. K. V. Bharathi Upadhyaya, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Diary No. 913/2019:

Taken on Board.

Issue notice in C.A. No. 23/2019, SLP (C) Nos. 129-131/2019 and Diary No. 913/2019.

The impugned order dated 21.12.2018 passed by the Madurai Bench of the Madras High Court in SLP (C) Nos. 129-131/2019 shall remain stayed.

The directions that have been passed by the National Green Tribunal, by its judgment dated 15.12.2018, will continue to subsist and will be subject to the ultimate outcome of the appeal.

(R. NATARAJAN)  
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)  
ASSISTANT REGISTRAR